

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 644/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning of Element at S. No. 1(b) of Schedule 3 of the Transmission Service Agreement dated 26.8.2021 on account of Force Majeure and compensation towards additional amounts incurred by the Petitioner on account of Change in Law.

Petitioner : Koppal Narendra Transmission Limited (KNTL)

Respondents : ReNew Surya Ojas Private Limited and Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, KNTL
Shri Girik Bhalla, Advocate, KNTL
Ms. Snehal Upadhyay, Advocate, KNTL

Record of Proceedings

Learned counsel for the Petitioner, KNTL, submitted that the Commission, vide RoP dated 5.2.2026, has already heard and reserved Petition No. 36/MP/2024 for order, which pertains to the extension of SCOD and for recovery of additional Project costs on account of Change in Law events with respect to Phase-I of the Petitioner's Project. He further submitted that the present Petition is filed in respect of Force Majeure and Change in Law claims for the Project, and that the same Change in Law events have been considered in Petition No. 36/MP/2024. He further submitted that in terms of the original dispensation of six months granted for Phase-II of the Project (in addition to Phase-I), Phase-II has been commissioned with a delay of around a month, and the reasons for the delay are also the same as those highlighted in Petition No. 36/MP/2024. Accordingly, the learned counsel requested the Commission to issue the order based on the information already placed on record. He also sought liberty to file a brief note in the matter.

2. None of the Respondents appeared in the matter despite notice.

3. Based on the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file a brief note within a week. As none of the Respondents has

entered an appearance in the matter, the Commission also deemed it appropriate to grant one last opportunity to all the Respondents to also file their brief notes, if any, within a week.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)